

ASSAM ACT No. XVIII OF 1961

THE ASSAM REQUISITION AND CONTROL OF VEHICLES
(AMENDMENT) ACT, 1961

(As passed by the Assembly)

(Received the assent of the President on the 23rd June 1961)

[Published in the *Assam Gazette*, Extraordinary, dated the 3rd July 1961]

An

Act

**further to amend the Assam Requisition and Control of Vehicles
Act, 1950**

Preamble. Whereas it is expedient further to amend the Assam Act XXXII of 1950, hereinafter called the Principal Act, for the purposes hereinafter appearing ;

It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

Short title, extent, and commencement. 1. (1) This Act may be called the Assam Requisition and Control of Vehicles (Amendment) Act, 1961.

(2) It shall have the like extent as the Principal Act.

(3) It shall come into force at once.

Amendment of Section 1(3) of the Assam Act XXXII of 1950. 2. In sub-section (3) of section 1 of the Principal Act, for figures "1961" the figures "1964" shall be substituted.

ASSAM ACT No. XIX OF 1961

THE ASSAM CONSOLIDATION OF HOLDINGS ACT, 1960

(As passed by the Assembly)

(Received the assent of the President on the 25th June 1961)

(Published in the *Assam Gazette*, Extraordinary, dated the 3rd July 1961)

An

Act

**to provide for consolidation and prevention
of fragmentation of agricultural holdings.**

Preamble. Whereas it is expedient to provide for consolidation and prevention of fragmentation of agricultural holdings for better cultivation thereof ;